

consider it showing on TV and pay Rs. 8 lakhs. Another thing which we have started is tele film. The trend seems to be that an average viewer is reluctant to see a film of two and a half hours or three hours. Therefore, a ninety minute film, which is called tele film of high artistic and cinematic value is also considered and already three or four such tele films have been shown. The industry is in the private hands and Government itself does not produce. These are some of the ways by which we try to improve the quality and value of the films.

SHRI BALWANT SINGH RAMOO-WALIA : Sir, these days the whole of the country is keen to face the challenge to our national integration and communal harmony. Sant Harchand Singh Longowal sacrificed his life for this motto. Will the Government think of having a film on his life to commemorate his contribution for the unity, integrity and harmony of the country?

SHRI V. N. GADGIL : Sir, this is a suggestion for action but I would like to acquaint the House with the efforts we have made through NFTC to help quality films. We have financed 100 per cent in such cases and I will give the names of two or three such films, viz, Adi Shankaracharya, Godan and Ghare Bhare of Satyajit Ray.

PROF. MADHU DANDEVATE : Why not Attinborough's Gandhi for the TV? It will be very popular.

KUMARI MAMATA BANERJEE : Sir, this year we are going to celebrate the 125th birthday of Shri Rabindra Nath Tagore. Has Government any proposal to ask NFTC to produce a feature film concerning his views and achievements for the nation?

SHRI V. N. GADGIL : Sir, again this is a suggestion for action.

SHRI SAIFUDDIN CHOWDHARY : Sir, the Minister has said about good films to be tele-cast on the TV. Now, two cases are there in front of us where the announcement was made, viz, Rajiv's India and New Delhi Times. So much publicity was given that they will be tele-cast but at the

last moment they were cancelled. It remained a mystery to us. (*Interruptions*)

SHRI SOMNATH CHATTERJEE : Who selected, how they were selected and why they were cancelled? (*Interruptions*)

SHRI SAIFUDDIN CHOWDHARY : Sir, we want a reply.

MR. SPEAKER : Is it relevant to this question?

SHRI V. N. GADGIL : It does not arise out of this question.

MR. SPEAKER : You can put another question. I will allow that.

Legislation to Fix Urban Land Ceiling

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* 212. **SHRI D.K. NAIKAR :**
SHRI RAM SWAROOP RAM :

Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether Government propose to bring forward any legislation to fix urban land ceiling, as has been done in the case of land ceiling;

(b) whether any committee has been appointed to go into the question; if so, what are their recommendations; and

(c) when the legislation is likely to be introduced in Parliament?

THE MINISTER OF URBAN DEVELOPMENT (SHRI ABDUL GHAFOR) :
(a) The Urban Land (Ceiling and Regulation) Act, 1976 enacted by Parliament on 17-2-1976 imposing a ceiling on vacant lands in urban areas is already in force in all the Union territories and States except Jammu and Kashmir, Kerala, Nagaland, Sikkim and Tamil Nadu. Tamil Nadu has its own State law which is in force from the 14th May, 1978.

(b) and (c). The question of making certain amendments in the Act is under consideration.

MR. SPEAKER : Why it is always "under active consideration" and not "under consideration" alone !

SHRI D.K. NAIKAR : As the hon. Minister is aware, the ceiling on the Agricultural land was fixed by legislation. And once upon a time when the hon Minister happened to be the Chief Minister, he tried his level best to implement the agricultural land ceiling. The ceiling was fixed on the principle to remove inequality in income or remove imbalance. By this process, the income of the agriculturists has gone down and they have become poorer and poorer. But so far as the urban property owners are concerned, they themselves reside in the urban areas. The Minister has said that there is urban land ceiling on vacant lands. The urban properties are a source of income and there are many people residing in urban areas without owning vacant lands, but they own properties from which they derive a lot of income. On the principle involved in agricultural land ceiling, will the Minister consider putting a ceiling on urban properties on the basis of value ?

SHRI ABDUL GHAFOOR : There is no such proposal at present.

SHRI D.K. NAIKAR : I do not follow what is in his mind.

MR. SPEAKER : No Telepathic powers !

SHRI D.K. NAIKAR : The hon. Minister said that certain amendments in the Act are under consideration, but he has not spelt out what kind of amendments he is bringing to the Urban Land Ceiling Act. Will he kindly spell out the same ?

SHRI ABDUL GHAFOOR : This is a matter which is decided by the Cabinet. When it is decided by the cabinet, it will accordingly, be announced.

SHRI DINESH GOSWAMI : Sir, you enquired about "consideration" and "active consideration". This question was asked once by a Minister Hawker, in the 'Yes, Minister'. The reply given by the Secretary was that "consideration" means that the file is lost and "active consi-

deration" means that the Government is trying to get back the file.

MR. SPEAKER : I was only worried about the active use of the 'active consideration'.

[Translation]

SHRI C. JANGA REDDY : Mr. Speaker, Sir, under the Urban Land Ceiling Act, a Ceiling has been fixed in Warangal, Hyderabad or Delhi on the basis of yards, whereas the value thereof should also be taken into account. There is a vast difference in the value of 1000 yards of land in Delhi and that of Hyderabad. Therefore, why don't you give an active consideration to imposing land ceiling on the basis of value ?

MR. SPEAKER : The land price is bound to vary, as in the case of textiles.

SHRI ABDUL GHAFOOR : The ceiling Act is a very complicated matter.

(Interruptions)

MR. SPEAKER : Yes, you must be careful in putting your supplementaries.

SHRI ABDUL GHAFOOR : It is in view of this complication that an amendment is being brought forward.

[English]

SHRI S. JAIPAL REDDY : Mr. Speaker Sir, I would like to know from the Minister as to what the recommendations of the Committee were; when they were made; and what would be the time frame in which the Government would take a final decision on the recommendations.

[Translation]

MR. SPEAKER : I thought you were going to ask when the wealth ceiling would be imposed in view of the land ceiling already imposed, but you did not ask that. (Interruptions)

SHRI ABDUL GHAFOOR : I have already stated that Ceiling Act has already been passed, now some amendments. .

(Interruptions)

[English]

SHRI SOMNATH CHATTERJEE : The question was in English. Please answer in English.

SHRI ABDUL GHAFOOR : This Act was passed in the year 1976. Different States had made different suggestions regarding many complications and they wanted that the Act should be simplified. I have already told you that we have been considering the matter and I also used the word 'active' meaning thereby that I am also very serious about it.

SHRI S. JAIPAL REDDY : I referred to the recommendations of the Committee.

SHRI SOMNATH CHATTERJEE : Which Committee ? There is no committee...

[Translation]

MR. SPEAKER : It is the figment of Shri Reddy's imagination, it should have been known to him.....

(Interruptions)

MR. SPEAKER : He has committed on crime if he has imagined it.

[English]

SHRI S. JAIPAL REDDY : In the answer given by the Minister, he did refer to the Committee.

[Translation]

SHRI RAM NAGINA MISHRA : *Zamindari* was abolished and ceiling imposed on land. When the *Zamindars* come to the cities, they find that 10 to 12 storeyed buildings are under construction involving cost of to the tune crores of rupees. Therefore, I would like to know from the hon. Minister whether this law is applicable only to those living in the villages or the urban millionaires, who are constructing buildings worth crores of rupees, are also covered by it ? Not only that, when they construct their houses, the Government provide them loan, whereas no such loan is provided to those living in the villages. Therefore, I would like to know whether Government

propose to impose ceiling on wealth in the urban areas in the same way as the land ceiling has been imposed in the villages and whether loan will be given to the villagers in the same way as it is given to those living in urban areas ?

SHRI ABDUL GHAFOOR : You know that so far as the Ceiling Act is concerned, it is in force both in the rural areas as well as in the cities. You have said that big buildings are being constructed in the cities. It does not mean that we should overlook the interests of the rural people and for that matter no Government should overlook it. You know that they are also given assistance in the matter of construction of houses. Facilities like housing and supply of fertilizers are provided to them. You might be seeing how anxious we are for the rural people. In the Budget also, you will find that 65 per cent of the total budget is going to be spent on them. You cannot say that the rural people are being overlooked.

MR. SPEAKER : That is enough, now leave it.

((Interruptions))

SHRI RAM NAGINA MISHRA : The hon. Minister is replying.

SHRI ABDUL GHAFOOR : The reply is already over.

MR. SPEAKER : A ceiling has been imposed on the question.

(Interruptions)

Income and Expenditure by Doordarshan from Advertisements

*213. SHRI BANWARI LAL BAIRWA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the total daily income being earned by Doordarshan from advertisements and the income earned by it from advertisements during the year 1985;

(b) the daily expenditure being incurred on telecasting programmes; and